GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 4783

TO BE ANSWERED ON 21/08/2025

FOREST RIGHTS ACT, 2006 IN WEST BENGAL

4783. Shri Kalipada Saren Kherwal:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether the Forest Rights Act (FRA), 2006 has not been implemented in Jhargram, Purulia, Bankura and Paschim Medinipur districts of Jangalmahal region in West Bengal;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is aware that under the Forest Rights Act, tribals dwelling on their ancestral land prior to December 2005 have the right of ownership of such land; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY)

- (a): As per the provisions of 'The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition Of Forest Rights) Act, 2006' and Rules made thereunder, the State Governments are responsible for implementation of various provisions of the Act and are being implemented in 20 States (including West Bengal) and 1 UT. Ministry of Tribal Affairs (MoTA) monitors the Monthly Progress Reports submitted by States/UTs. As reported by the State Government of West Bengal, FRA is being implemented in Jhargram, Purulia, Bankura and Paschim Medinipur districts of Jangalmahal region in West Bengal.
- (b): The status of claims received, titles distributed and Extent of Forest Land for which titles distributed alongwith claims rejected and claims pending in Jhargram, Purulia, Bankura and Paschim Medinipur districts of Jangalmahal region, as last reported by State Government of West Bengal vide their letter dated 04.09.2023 is as under:

District	No. of Claims received			No. of Titles Distribute			Extent of Forest land for whi ch titles distributed (in Hectares)			Claims	Claims p
	Individua l	Com munit y	Total	Indivi dual	Com munit y	Total	Individu al	Commun ity	Total	rejecte d	ending
Jhargram	20753	164	20917	9392	72	9464	982.11	15.73	997.84	11453	0
Purulia	38499	1267	39766	7984	76	8060	1615.76	23.82	1639.58	31701	5
Bankura	34906	2653	37559	11894	210	12104	5464.86	378.51	5843.37	24809	646
Paschim Medinipu r	28794	1096	29890	5216	17	5233	499.22	1.52	500.74	24511	146

(c) & (d): Under the Forest Rights Act, the Forest-Dwelling Scheduled Tribes who have been residing on and cultivating forest land prior to 13th December 2005, are entitled to individual or community rights over such land. FRA under Section 3 (1) recognizes 13 different usufruct rights, including under Section 3(1)(a), the right to hold and live in the forest land under the individual or common occupation for habitation or for self-cultivation for livelihood. All these rights are heritable but not alienable or transferable (Section 4(4)).
